

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Go for ever.

(*Sarvashri Braj Raj Singh, Arjun Singh Bhadauria, Jadish Awasthi, Ram Sewak Yadhav, L. Achaw Singh and P. N. Singh then left the House.*)

Shri Tyagi : I request that it may be noted that only six Members were in support of it and walked out.

Mr. Speaker: The record will show it.

12-38 hrs.

EXPUNCTION

Raja Mahendra Pratap (Mathura): I want to leave the House for another reason. You did not allow my adjournment motion. I wanted to save the life of Master Tara Singh, and ** ** I want to say this, and I am walking out.

Mr. Speaker: Order, order. I will have to proceed against the hon. Member for contempt for having said that ** ** He says he wants to save the life of Master Tara Singh, and, if after a debate for two days in this House on this matter, I do not allow his adjournment motion, he says ** **. I will have to take contempt proceedings against him unless he tenders an unconditional apology to me.

Raja Mahendra Pratap: Sixteen days have passed and he has become much weaker in the last two days.

You did not allow my adjournment motion. So, as a protest, I am walking out.

Mr. Speaker: He may leave the House, if he so likes.

(*Raja Mahendra Pratap then left the House.*)

Some Hon. Members rose—

Mr. Speaker: Order, order. I do not want to proceed further on account of his age.

Shri Ansar Harvani (Fatehpur): The words ** ** may be expunged.

Shri D. C. Sharma: Yes, Sir.

Mr. Speaker: The words ** ** will be expunged. I thought he will himself honourably withdraw them.

12.39 hrs.

PAPERS LAID ON THE TABLE

(*Raja Mahendra Pratap then left the ANNUAL REPORT OF HINDUSTAN MACHINE TOOLS, LTD., REVIEW OF GOVERNMENT THEREON, AND STATEMENT RE. INVENTIONS PROMOTION BOARD*)

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy each of the following papers:

- (i) Annual Report of the Hindustan Machine Tools Limited for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619 of the Companies Act, 1956.
- (ii) Review by the Government of the working of the above Company. [*Placed in Library. See No. LT-3175/61*]
- (iii) A statement showing the amount of aid sanctioned and disbursed during the financial years 1960-61 and 1961-62 by the Inventions Promotion Board. [*Placed in Library. See No. LT-3180/61*]

EMPLOYEES' PROVIDENT FUND SCHEME

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of the Employees' Provident Funds (Sixth Amendment) Scheme, 1961, published in Notifica-

**Expunged, as ordered by the Chair.